

(Similarly fill in details of each branch)																									
Part C : Please fill in the following details:																									
Part C 1 In case the entity is a Proprietor firm :																									
1.PAN details of the entity	Name of the Proprietor as in PAN																								
	Father's Name																								
	Date of Birth (DD/MM/YYYY)																								
b) Residential Address	Flat/Plot/Block No.:																								
	Street/Area/Locality:																								
	City:					District:																			
	State <input type="text"/>					PIN Code:																			
c) Aadhaar Card Number, if available:																									
Part C 2: In case the entity is Partnership firm																									
1.PAN details of the entity	Name as in PAN																								
	Date of Incorporation (DD/MM/YYYY)																								
	PAN																								
2. Fill in the following details for each partner:																									
a. Name as in PAN																									
b. Father's name																									
c. Date of Birth (DD/MM/YYYY)																									
d. Residential Address of the Partner:	Flat/Plot/Block No.:																								
	Street/Area/ Locality:																								
	City:					District:																			
	State: <input type="text"/>					PIN Code:																			
e. Mobile No.																									
f. PAN:																									
g. Aadhaar Card Number, if available																									
Part C 3: In case the entity is a Limited Liability Partnership/ Private/ Public/Govt. Undertaking / Section 25 Company:																									
1.PAN details of the firm:	Name as in PAN																								
	Date of Incorporation																								
	PAN																								
2. LLPIN /CIN (whichever is applicable)																									
3. Registration Certification No.																									
4. Fill in the following details for each Partner/Director:																									
a. Name / Name as in PAN*																									
b. Father's Name*																									
c. Date of Birth (DD/MM/YYYY)*																									
d. Director Identity Number																									
e. Residential					Flat/Plot/Block No.:																				

Address	Street/Area/ Locality:											
	City:						District:	▼				
	State:						PIN Code:					
	Country*											

f ** PAN																				
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g. Mobile Number																				
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h. Aadhaar Card Number, if available																				
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*** Not required if Foreign National and not holding a PAN.**

**** (Not mandatory in case of Foreign nationals complying with Ministry of Corporate Affairs General circular no. 12 /2014 in F.No. F.No.1/12/2013 CL-V dated 22nd May,2014)**

Part C 4: In case the entity is a Registered Society/Trust**

**** (Individuals /Charitable institutions/ Registered NGOs importing goods, which have been exempted from Customs duty under Notification issued by the Ministry of Finance for bonafide use by victims affected by natural calamity may refer to the para 2.07 of Handbook of Procedure and use Permanent IEC No 0100000126)**

1. PAN details of the Society/Trust:	Name as in PAN																			
	Date of Incorporation																			
	PAN																			

2. Registration Number:																				
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3. Details of the Secretary/ Chief Executive of the Society; or Managing Trustee of the Trust																				
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a. Name as in PAN																				
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b. Father's Name																				
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c. Date of Birth (DD/MM/YYYY)																				
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d. Residential Address	Flat/Plot/Block No.:											
	Street/Area/ Locality:											
	State:	▼					District	▼				
	City						PIN					

e. Mobile Number																				
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f. PAN																				
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g. Aadhar Card No. if available																				
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Part C 5: In case the entity is a HUF

1. PAN details of the Entity:	Name as in PAN																			
	Date of Incorporation																			
	PAN																			

2.Details of the Karta																				
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a. Name as in PAN																				
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b. Father's Name																				
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c. Date of Birth (DD/MM/YYYY)																				
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d. Residential Address	Flat/Plot/Block No.:											
	Street/Area/ Locality:											
	State:	▼					District	▼				
	City						PIN					

e. Mobile Number																				
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f. PAN																				
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g. Aadhar Card Details, if available																				
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Part D: DECLARATION/UNDERTAKING

i	I/We hereby certify that : A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
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	<p>(i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974</p> <p>B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;</p> <p>C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;</p> <p>D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority</p>
ii	I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.
iii.	I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
iv.	I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom.
v	I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.
<input type="checkbox"/>	Tick the box as acceptance of declaration/ undertaking and fill in the details below.

Place:

Date:

Name of the applicant*:

Designation:

Official Address:

Telephone/Mobile No:

Email of the applicant:

PAN of the signatory applicant*:

Note* Application has to be digitally signed by Proprietor/ Managing Partner/ Designated Partner /Director/ Secretary or Chief Executive of the Society/ Managing Trustee / Karta as the case may be.

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